

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*NO
regularisation
of appointment*

O.A. No.
~~T.A. No.~~

134 OF 1993.

DATE OF DECISION 24.03.1993.

Shri Bharat P. Joshi, Petitioner

Shri P.K.Handa, Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel **Vice Chairman**

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Bharat P. Joshi,
working as Part Time Pump Operator,
in the Office of Post Master General,
Vadodara Region,
Vadodara.

H.NO. 35, Municipal Slum Quarters,
Near Budhdev Colony,
Karelibag,
Vadodara - 18.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,
Owning and represented by
Director General,
Ministry of Communications,
Dept. of Posts,
Dak Bhavan,
Sansed Marg,
New Delhi.

2. Post Master General,
Vadodara Region,
Vadodara.

3. Director,
Postal Services,
Vadodara Region,
Vadodara.

....Respondents.

(Advocate : Mr.Akil Kureishi)

ORAL JUDGMENT

O.A.NO. 134 OF 1993.

Dated : 24.03.1993.

Per : Hon'ble Mr. N.B.Patel : Vice Chairman

Heard Mr.P.K.Handa, and Mr.Akil Kureishi,
learned advocates for the applicant and the respondents.

2. The applicant states that he has already
made a representation dated 10th August, 1992, to the
department claiming practically the same reliefs which

he claims by filing the present application. However, Mr. Akil Kureshi, states that no such representation could be traced from the office. Even otherwise, it appears that the present application is far more detailed and elaborate than the representation dated 10-08-1992, a copy whereof is annexed with the application. Mr. Akil Kureshi, states that one more copy of the present application is furnished to him and ^{he} will pass it on to the department and the department will treat it as the applicant's representation and will take a decision on the said representation considering all the aspects mentioned in the application/representation and the other relevant aspects. It is stated that such a decision will be taken within two months hereof and that it will be communicated to the applicant soon afterwards. The respondents are directed to take a decision on the representation as mentioned above within a period of two months from today and to communicate the decision thereon to the applicant soon thereafter. It is further directed that, till the decision of the representation is communicated and till the expiry of one week thereafter, the Further, if the applicant's employment is to be terminated, applicant's employment will not be terminated, ^{it goes} without saying that, such termination will be effected in accordance with law.

3. In view of these directions, Mr.P.K.Handa, seeks permission to withdraw the application. Permission is granted. The application stands disposed of as withdrawn. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No. 017/134/89.

of 19

Transfer Application No.

Old Writ. Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated: 02/04/93.

Countersigned.

Section Officer/Court Officer.

R.S. Christian
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE QA 134-143 OF #9

NAMES OF THE PARTIES B. P. Joshi

VERSUS

U. of I. 8 mo.

PART A B & C